

239

D.A. to Staff and Executives of Public Sector Enterprises

2960. SHRI PRATAPRAO B. BHOSALE:
SHRI SHANKERSINH VAGHELA:
SHRI PYARELAL KHANDELWAL:
SHRIMATI CHENNUPATI VIDYA:

Will the PRIME MINISTER be pleased to state:

(a) whether demand of executives and staff of Central Public Sector Enterprises for payment of D.A. is pending with Government;

(b) if so, the details thereof;

(c) whether some Tripartite D.A. Committee to resolve the issue has been set up;

(d) if so, the terms of reference of this Committee;

(e) whether any directives to this Committee for finalisation of its findings within sometime schedule have been given; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (c). The executives of PSEs who are on the IDA pattern are demanding DA on Central Government/Banking Sector pattern. The representatives of Trade Unions on the Tripartite DA Committee are demanding DA on slab basis. The Industrial Dearness Allowance Formula is under consideration of Tripartite

DA Committee set up by the Government and any decision taken by the Government on the recommendations of this Committee would equally apply to the executives.

(d) The terms of reference of the Committee are as follows:

- i) To review the extant DA formula applicable to employees in public sector enterprises governed under the industrial DA formula, and to recommend a suitable DA formula for such employees in replacement of the present formula;
- ii) in recommending such a DA formula to keep in view the repercussions on the resource position of the public sector, whether of the Central or of the State Governments; on employees of the Central and State Governments; on employees of undertakings or industrial establishments governed by other DA formula whether in public sector of the Central or State Governments or of the organised private sector; on unorganised industrial workers, and on agricultural workers in rural areas;
- iii) to examine whether the frequency of revision of DA which is at present done quarterly, should be altered, keeping in view administrative convenience and simplification of record keeping.

(e) and (f). The Tripartite DA Committee is to finalise its recommendations by 31st August 1990.

240 *Public Sector*
Recovery of Interim Relief Paid to Workers

2961. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state: